

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

(ORDERS BY THE GOVERNOR)

NOTIFICATION

Dated Shillong, the 1st December, 2021.

No. LJ (A) 80/2021/14- The Governor of Meghalaya is pleased to appoint the Additional Public Prosecutors/Additional Govt. Pleaders of all Districts as Special Additional Public Prosecutor/Special Additional Government Pleader to try cases under Meghalaya Maintenance of Public Order Act, 1947 and the Meghalaya Maintenance of Public Order (Autonomous Districts) Act, 1953 with immediate effect and until further orders.

Sd/-
Secretary to the Government of Meghalaya,
Law Department.

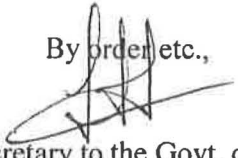
Memo No. LJ (A) 80/2021/14-A,

Dated Shillong, the 1st December, 2021.

Copy forwarded to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, High Court of Meghalaya, Shillong -793001.
3. The Director General of Police, Meghalaya, Shillong
4. All Deputy Commissioners.
5. All District & Session Judges.
6. All Superintendents of Police.
7. All Treasury Officers.
8. All Public Prosecutors/Govt. Pleaders.
9. All Addl. Public Prosecutors/Addl. Govt. Pleaders.
10. The Accountant General (A &E), Meghalaya, Shillong- 793001.
11. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
12. Law (B) Department.
13. NIC, Shillong.
- ✓ 14. DEO, Law Department.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Law(A) Department.